

National Company Law Tribunal

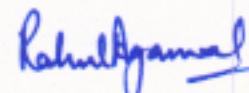
Allahabad Bench

CA NO. 43/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE COMPANY: AUXIN Engineering Ltd & others

SECTION OF THE COMPANIES ACT: U/S 230 - 232 of Companies Act, 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Rahul Agarwal	Advocate	Petitioner	
2.				

Order Dated 26.04.2017CA No. 43/Ald/ 2017: Auxin Engineering Limited

Applicants are represented by Counsel Shri Rahul Agarwal.

In the present Company Application (filed as first Motion Petition) the Applicant Companies have prayed for dispensing with the convening of meeting of the equity shareholders and unsecured creditors of Applicant Company No. 1/ Transferor Company, for dispensing with the meeting of the equity Shareholders of Applicant company No. 2/ Demerged Company, for dispensing with the meeting of the equity Shareholders and unsecured Creditors of Applicant company No. 3/ Resulting Company.

It is reported that the equity shareholders and unsecured creditors of the Applicant company No. 1/ Transferor Company, the equity shareholders of the Applicant company No. 2/ Transferee / Demerged Company, the equity shareholders and unsecured creditors of the Applicant company No. 3/ Resulting Company have already given their no- objections for the sanctioning of the proposed Scheme. Hence meeting to be dispensed with.

A notice to be issued by Registry of this Tribunal as well as by the Counsel of Applicant Companies to the Central Government through the office of Regional Director (Northern Region), Registrar of the Companies (UP) at Kanpur and

Official Liquidator (Allahabad), by serving a copy present Application for their comments and objections if any to the present Scheme.

As, Registry of this Tribunal in its report mentioned some defects is to be removed by counsel for Applicants, thereafter appropriate order on dispensing with the meetings of shareholder and creditors would be passed.

Order is reserved.



H.P. CHATURVEDI, MEMBER-JUDICIAL

Order Dated 26.04.2017